

**O.A. No. 569 of 2012**

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Srikanta Mallik.....Applicant  
Vs  
Union of India & Ors.....Respondents

**Order dated: 03.08.2012**

**CORAM:**

Hon'ble Shri C.R.Mohapatra, Member (Admn.)  
&  
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. B.P.Bahali, Ld. Counsel for the applicant and Mr. L.Jena, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

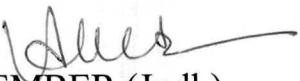
2. The applicant has approached this Tribunal seeking direction to the Respondents to consider his case for grant of temporary status and to regularize his services and extend all the service and consequential benefits.

3. It is submitted by the Ld. Counsel for the applicant that the representations preferred by the applicant vide Annexure-A/5 series dated 21.10.2010 and 02.08.2011 have not yet been considered and are still pending. Mr. Bahali, Ld. Counsel for the applicant submitted that he will be satisfied if a direction is given to Respondent No.3 to consider and dispose of the pending representation.

4. Having heard Ld. Counsel for the parties, without entering into the merit of this case, we direct Respondent No.3 to consider the representation vide Annexure-A/5 dated 02.08.2011 and pass a reasoned order within a period of 60 days from the date of communication of this order under intimation to the applicant.

5. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

6. Copy of this order along with paper book be transmitted to the Respondents and free copies of this order be also handed over to the Ld. Counsel appearing for the parties.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

RK